

will be available when the plant will come into operation?

The Minister of Production (Shri K. C. Reddy): (a) The construction of the Coke Oven Plant has been completed and it was commissioned on the 31st August, 1954.

(b) The by-products excepting Coke Oven Gas will be sold. The Coke Oven Gas is proposed to be utilized for manufacturing Urea and Ammonium Sulphate Nitrate (double salt) at Sindri.

ENGINEERS' DELEGATION TO CHINA

*688. { Shrimati Tarkeshwari
Sinha:
Shri Raghunath Singh:
Shri Shivananjappa:
Shri Jethalal Joshi:
Shri N. B. Chqwdhury:
Shri Buchhikotalah:
Shri C. R. Chowdary:
Shri Raghavaiah:
Shri Wodeyar:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Indian delegation of Engineers who went to China to study the flood control methods and the construction of dams and other engineering projects there has returned;

(b) whether the delegation has submitted any report; and

(c) if so, whether Government propose to lay the full report on the Table of the House?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes, Sir,

(b) and (c). The delegation has submitted a brief report, copies of which have already been supplied to all Members of Parliament. Fuller report is under preparation and copies thereof will also be circulated to all Members.

JUTE AND PLYWOOD INDUSTRIES

*689. **Shri Ajit Singh:** Will the Minister of Commerce and Industry be pleased to specify the areas that

have received the serious attention of the Government with regard to jute and plywood industries?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): Both the Jute and Plywood industries have been receiving the Government's attention as envisaged in the First Five Year Plan. No specific areas are recommended in the Plan for special consideration.

INDIAN COTTON CONTRACT

*690. **Shri S. N. Das:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the question of amending the Indian Cotton Contract in order to curb certain speculative tendencies which have been in evidence recently, has been considered; and

(b) if so, what is the nature of amendment that has been decided upon?

The Minister of Commerce (Shri Karmarkar): (a) and (b). The matter is under consideration of the Forward Markets Commission.

TESTS OF TEA SAMPLES

*691. **Shri Sadhan Gupta:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether in March and April 1954 the Central Tea Board in Calcutta carried out tests on certain samples of tea collected from different gardens in Jalpaiguri, Assam and South India;

(b) if so, the number of samples among them that were found adulterated; and

(c) the number of cases instituted by Government in respect of adulterated tea found by the Central Tea Board as a result of these tests?

The Minister of Commerce (Shri Karmarkar): (a) to (c). The Tea Board with the help of the local Municipal staff collected eleven samples of tea from Jalpaiguri and Assam. Out of these, ten were found adulterated. No sample was collected from South India. In respect of the six